

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

RA/M-A./O.A./ T.A./ 117 1980

MR Neengundswamy Applicant (s).

Adv. for the
Petitioner (s).

Versus

Union of India vs Respondent (s).

Adv. for the
Respondent (s).

DATE.	ORDERS.
	Answer & facts re (copy send)
190 AT	Date of hearing informed to applicant Code No 1413190.
243	P. issue notice of adjournment to 24pm after adjournment

CORAM : HON'BLE MR. G. S. NAIR .. VICE CHAIRMAN
HON'BLE MR. M. M. SINGH .. ADMINISTRATIVE MEMBER

20/3/1990

Heard the applicant who appeared in person, as well as the learned counsel Mr.J.D.Ajmera on behalf of the respondents. The application is admitted. ^{Considering} ~~disposed~~ ^{disposed to} of the application is ~~final~~ ^{final} order is passed. (Though Mr. Agnera likes to have it postponed) Final orders passed.

M M S
(M. M. Singh)
Administrative Member

GS
(G. S. Nair)
Vice Chairman

R

✓ (b) .. Applicant

Shri M. R. Manjundaswamy

(Party in person)

V/s

Union of India
Through Secretary to Government
of India,
Ministry of Information & Broadcasting,
New Delhi

.. Respondent

(Advocate: Mr.J.D.Ajmera)

CORAM : HON'BLE MR. G. S. NAIR

.. VICE CHAIRMAN

HON'BLE MR. M. M. SINGH

.. ADMINISTRATIVE MEMBER.

: ORDER :

Date : 20/3/1990

Per : Hon'ble Mr. G. S. Nair .. Vice Chairman.

The only relief that is claimed in this application
by the applicant whose pay ^{was} ~~was~~ ^{stepped} allowed to be ~~stepping~~ up, by the
order dt. 7.11.85, is against the denial of the arrears from
25.5.82 till the ^{date} ~~day~~ of the order. It is clear from the
aforesaid order the refixation of the pay ^{was} ~~by~~ the applicant
was made to remove the anomaly ^{was} ~~to~~ the juniors drawing higher
pay. Since juniors were drawing higher pay from 25.5.82 the
applicant is actually entitled to the arrears of pay on the
basis of the stepping up, with effect from 26.5.82.

It has also to be noticed that similar view has been
taken by the Principal Bench in case of similar situated
employees, by the decision in O.A. 1126/87.

In the circumstances, we hereby direct the respondent
to pay ^{the} applicant the arrears as above within a period of three
months from the date of the receipt of this order.

H. M. S.
(M. M. Singh)
Administrative Member

1001
(G. S. Nair) 20.3.90
Vice Chairman

LE-2000X S

32/96

D.NO, 1255/90/Sec.IX
Supreme Court of India
Dated: 4/6/96

From:

Section Officer,
Supreme Court of India,

Central Administrative Tribunal

Ahmedabad Bench.

Inward No..... 2674

Date..... 22.07.96

To:

The Registrar,
Central Administrative Tribunal,
Ahmedabad Bench,
Ahmedabad.

Reel

Answer
22-7-96

Dec 20/96

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO.9064 of 1996
(Petition under Article 136 of the Constitution of India,
from the Judgment and Order dated 20/3/90 of the Central

Administrative Tribunal, Ahmedabad Bench in O.A.No.117/90 ✓

SD (D) Union of India

..Petitioner(s)

-Vs-

M.R.Nanjundaswamy

..Respondent(s)

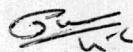
Sir,

I am directed to inform you that the Petition above-mentioned filed in the Supreme Court was listed before the Court on 2/4/96 when the Court was pleased to Pass the following order:-

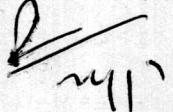
"As it appears to us the delay of 107 days has not been properly explained except making a bad statement that since the file had moved from one section to another, the delay had occurred, we are not inclined to condone the delay. The SLP is, therefore, dismissed."

Yours faithfully,

For personal pleasure


Section Officer

① Hon'ble cmr. Radhakrishnan, Acting ~~vice~~ chairman. V.M.I

② Hon'ble cmr. Ramamirthy, member (A) 

Shri M. R. Manjundaswamy
(Party in person)
V/s

.. Applicant

Union of India
Through Secretary to Government
of India,
Ministry of Information & Broadcasting,
New Delhi
(Advocate: Mr. J. D. Ajmera)

.. Respondent

CORAM : HON'BLE MR. G. S. NAIR .. VICE CHAIRMAN
HON'BLE MR. M. M. SINGH .. ADMINISTRATIVE MEMBER.

: ORDER :

Date : 20/3/1990

Per : Hon'ble Mr. G. S. Nair .. Vice Chairman.

The only relief that is claimed in this application by the applicant whose pay allowed to be ~~was~~ ^{SIC fixed} stepping up, by the order dt. 7.11.85, is against the denial of the arrears from 25.5.82 till the ~~day~~ ^{date} of the order. It is clear from the aforesaid order the refixation of the pay ~~by~~ ^{of} the applicant was made to remove the anomaly ~~to~~ ⁱⁿ the juniors drawing higher pay. Since juniors were drawing higher pay from 25.5.82 the applicant is actually entitled to the arrears of pay on the basis of the stepping up, with effect from 26.5.82.

It has also to be noticed that similar view has been taken by the Principal Bench in case of ~~similar~~ ^{similar} situated employees, by the decision in O.A. 1126/87.

In the circumstances, we hereby direct the respondent to pay applicant the arrears as above within a period of three months from the date of the receipt of the copy of this order.

Sd/-
(M. M. Singh)
Administrative Member

TRUE COPY

Sd/-
(G. S. Nair)
Vice Chairman

Ullawada

23/3/90

Section Officer

Central Administrative Tribunal
Ahmedabad Bench.

Compared by (initials)
26/3/90